

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6322 of 2021**

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1. Sanjay Baitha		
2. Awadh Baitha		
3. Binod Baitha		
4. Ashok Baitha		
5. Anil Rajak @ Anil Kumar Thakur		
6. Rampati Sao		
7. Sanyogi Yadav @ Sanjay Yadav		
8. Pramod Yadav		
9. Binod Yadav		
10. Satendra Yadav	...	Petitioners
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Sheo Kr. Singh, Advocate  
For the State : Mrs. Vandana Bharti, Addl. P.P.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Hariharganj P.S. Case No.67 of 2020 registered under sections 147/148/149/341/342/323/324/325/307/337/338/379/427/353 of the Indian Penal Code and under Section 3 of Prevention of Damage of Public Property Act.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners were running illicit liquor making unit and when the police party reached there, the petitioners armed with deadly weapons attempted to murder the police personnel causing injuries to them.

It is further submitted that the allegations against the petitioners are all false. It is then submitted that the petitioners are ready and willing to jointly pay Rs. 80,000/- i.e. Rs.20,000/- to Purushottam Kumar, Rs.40,000/- to Janeshwar Ram, Rs.10,000/- to Sunil Yadav and Rs.10,000/- to Sanjay Kumar Pandey as ad interim victim compensation without prejudice to their defence in this case and undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of four months from the date of this order, they shall be released on bail on jointly depositing Rs.80,000/- i.e. a demand draft of Rs.20,000/- drawn in favour of Purushottam Kumar, a demand draft of Rs.40,000/- drawn in favour of Janeshwar Ram, a demand draft of Rs.10,000/- drawn in favour of Sunil Yadav and a demand draft of Rs.10,000/- drawn in favour of Sanjay Kumar Pandey as ad interim victim compensation without prejudice to their defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class, Palamau, in connection with Hariharganj P.S. Case No.67 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice

to the informant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-